## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.918/2020 Un-numbered Company Appeal (AT) No. /2020 (F.No.27.01.2020/NCLAT/UR/184)

## In the matter of:

M/s Anchor Lines Pvt. Ltd.		Appellant
Versus		
Registrar of Companies & Anr.		Respondents
Appearance:	None.	

## 27.02.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 27.01.2020 and the Office after scrutiny of the Memo of Appeal on 28.01.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 29.01.2020. The Appellant re-filed the Memo of Appeal on 26.02.2020. It is stated in the Interlocutory Application (IA) that it took some time to cure the defects and in bringing some additional supporting documents from the Appellant, which were necessary for adjudication of the present Appeal. The Appellant is a resident of Mangalore and from there he sent the documents to the Counsel at Delhi. Hence, there is delay of 22 days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. No one appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar